

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 332

New IA-2056/2024 IA-1520/2024 CA-871/2019 IA-3588/2021 IA-1578/2024
IA-6605/2023 IA-5039/2023 IA-5040/2023
In
IB-979(ND)/2019

IN THE MATTER OF:

Punjab National Bank

Vs

M/s. Gupta Marriage Halls Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli,
Ms. Jasleen Singh Sandha (Advs.)

For the Respondent : Adv. Ashish Choudhury, Adv. SC Das
Adv. Abhishek Arora

Mr. Rakesh Kumar, Ms. Preeti, Mr. Ankit Sharma,
Mr. Rishabh Arora Advs for R-3.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-2056/2024:-

This is the Progress Report filed by the Liquidator, which is taken on record,
subject to just exceptions.

IA **disposed of.**

IA-1520/2024:-

This is the Progress Report filed by the Liquidator, which is taken on record,
subject to just exceptions.

IA **disposed of.**

CA-871/2019 IA-3588/2021:-

Pursuant to the order dated 08.02.2024, the arguments were concluded. The
parties were directed to file written submissions within one week. The written

submissions filed by the Liquidator is taken on record. The remaining parties are directed to file/bring on record the written submissions within three days.

Subject to the above, order **reserved**.

IA-1578/2024 IA-6605/2023 IA-5039/2023 IA-5040/2023:-

The parties are directed to complete the pleadings, if not already completed.

List the matter on **21.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**